

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 224**  
**(IB)-877(ND)2018**  
**IA-602/2022, IA-1317/2019**

**IN THE MATTER OF:**  
**M/s. Leo Ispat Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Arjun Ispat India Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016 (diss.)**

**Order delivered on 18.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Amol Vyas, Applicant RP

**For the Respondent** : Adv. Prashant Jain, Adv. Komal Bihani in IA  
1317/2019, R 4 & 5

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 06.05.2024.

**Sd/-**  
**(COURT FFICER)**